

(1872) 08 CAL CK 0005

Calcutta High Court

Case No: None

In Re: W.N. Love

Vs

APPELLANT

RESPONDENT

Date of Decision: Aug. 29, 1872

Judgement

Mitter, J.

We think that the daily fine of Rs. 2 was illegal, and ought to be set aside. But under the circumstances of this case, we do not think it necessary to exercise our special powers of discretion by setting aside the fine of Re. 1 which was inflicted upon the prisoner for an offence actually committed. The conviction on that offence is not bad in law, and we do not see any reason for exercising our extraordinary powers by setting aside that conviction.